

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 19TH DAY OF JULY, 2001

Original Application No. 1306 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Vipin Kumar Singh, son of
Late Jai Prakash Singh,
R/o Village-Harnahi, post
Baraon, District Deoria.

... Applicant

(By Adv: Shri A.C.Mishra)

Versus

1. Union of India through Commissioner
Kendriya Vidyalaya Sangathan
Head Quarter Office-18,
Institutional area, Shaheed Jeet
Singh Marg, New Delhi-110016.
2. Assistant Commissioner, kendriya
Vidyalaya Sangathan, patna Region
Vijay nagar, Bailey Road, Post
Office B.V.College, Patna 800014
3. Principal Kendriya Vidyalaya,
Ghazipur 233001

... Respondents

(By Adv: Shri N.P.Singh)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

The facts giving rise to this application are that father of the applicant Late Jai prakash Singh was serving as Primary Teacher in kendriya Vidyalaya,Ghazipur. He suffered a massive heart attack on 15.11.1995 and died. Mother of the applicant made an application to the Commissioner Kendriya Vidyalaya for appointment of applicant. It is not disputed that applicant has been given appointment against a Group 'D' post on 28.7.2000. now this application has been filed for a direction to the respondents to appoint applicant as a Lower Division Clerk in the Sangathan.

Before filing this OA applicant filed a representation on

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7.8.2000, a copy of which has been filed as (Annexure 14). It is claimed that the representation is still pending and has not been decided. It is also submitted that in similar cases Sangathan has already ~~been~~ given relief to other candidates. Considering the circumstances in my opinion ends of justice will be better served if the Commissioner Kendriya Vidyalaya Sangathan is directed to decide the representation of the applicant by a speaking order within a specified time.

The OA is accordingly disposed of finally with the direction to Commissioner, kendriya Vidyalaya Sangathan to consider and decide the representation of the applicant by a reasoned order within two months. To avoid delay it shall be open to the applicant to file a fresh representation alongwith copy of this order. However, there will be no order as to costs.



VICE CHAIRMAN

19.7.2001

Uv/